

The 20th September 1976

No L.J.L. 3 /76/3.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XVI OF 1976

(Received the assent of the Governor on the 16th September, 1976)

THE ASSAM EXCISE (AMENDMENT) ACT
1976

An

Act

further to amend the Assam Excise Act, 1910.

Preamble.

Whereas it is expedient further to amend the Assam Excise Act, 1910, hereinafter called the principal Act in the manner hereinafter appearing;

It is hereby enacted in the Twenty-seventh year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Excise (Amendment) Act, 1976.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Insertion of a
new section
after Section
12 of the
Assam Act I
of 1910.

2. After Section 12 of the principal Act, the following shall be inserted as Section 12A namely:—

"12A.—The State Government may, by notification —

- (1) prohibit into the areas to which this Act applies the publication or display of advertisements of liquor

or intoxicating preparations in the News papers, Periodicals, Journals, Hoardings, Banners etc.; printed and published in and from that area;

- (2) prohibit into the areas to which this Act applies the entry of News papers, Journals, Periodicals etc., if they contain advertisement of liquor or intoxicating preparations."

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.

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